

24.08.2015.

App: Sri Deepak Shukla, learned counsel for the applicant.

Resp: Sri Rajendra Singh, learned counsel for the respondents is present.

The applicant has preferred the present C.C.P. for non-compliance of the order dated 25.09.2014 passed in O.A.No.256/2008 through which the Tribunal passed the following orders:-

“In view of the above, the OA is party allowed. The order dated 14.5.1998 is quashed. The order dated 28.11.2002 is also quashed only with regard to the issue as incorporated in Memo dated 14.05.1998 (i.e. the payment of suspension period). The applicant is entitled to all consequential benefits. No costs.”

Learned counsel for the respondents has placed copy of the order dated 11.08.2015 as well as order dated 14.08.2015 through which the re-fixation of the pay of the applicant has been done and it is also mentioned therein that the period of suspension of the applicant from 22.03.1995 to 01.03.1998 will be treated as duty as well as applicant is entitled to full pay and allowances for the period under suspension. The copies of the order dated 11.08.2015 as well as order dated 14.08.2015 are taken on record.

Under such circumstances, the order of the Tribunal has fully been complied with and there is no willful disobedience on the part of the respondents as such, the CCP stands dismissed and notices issued to the respondents' stands discharged.

OPM
(O.P.S. Malik)
Member (A)

Amit/-

VR. Agrawal
(Navneet Kumar)
Member (J)

OR
Copy of order
Dated 21.8.15
from
26.8.15